

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

135. Company Appeal/31/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.04.2024**

NAME OF THE PARTIES: Francisco Lume Pereira
V/s.
Registrar of Companies (Mumbai)

Appearance

For Petitioner: Adv. Rohan Vasa i/b Argus Partners

RULE 11 OF NCLT, 164(2) r/w 167 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ld. Counsel for the Petitioner seeks to withdraw the above Company Appeal, on the ground that disqualification period has expired and he has instructions to withdraw Company Appeal 31/2022. Permission is granted.

Accordingly, C.A. 31/2022 **disposed of as withdrawn.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//